



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शनिवार, मे ५, २००७/वैशाख १५, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Regional and Town Planning (Amendment) Act, 2007 (Mah. Act No. XVI of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department..

MAHARASHTRA ACT No. XVI OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 5th May 2007).

An Act further to amend the Maharashtra Regional and Town Planning Act, 1966.

Mah. XXXVII of 1966. WHEREAS it is expedient further to amend the Maharashtra Regional and Town Planning Act, 1966, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Regional and Town Planning (Amendment) Act, 2007.

Short title and commencement.

(2) It shall come into force on such date, as the State Government may, by notification in the Official Gazette, appoint.

(२९४)

Amendment
of section
37 of Mah.
XXXVII of
1966.

2. In section 37 of the Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as "the principal Act"), in sub-section (1), for the words "shall, within sixty days from the date of such direction, publish a notice" the words "shall, within ninety days from the date of such direction, publish a notice" shall be substituted.

Mah.
XXXVII
of 1966.

Amendment
of section
48 of Mah.
XXXVII of
1966.

3. In section 48 of the principal Act, for the second proviso, the following proviso shall be substituted, namely :—

" Provided further that, if the development is not completed upto plinth level or where there is no plinth, upto upper level of basement or stilt, as the case may be, within the period of one year or extended period, under the first proviso, it shall be necessary for the applicant to make application for fresh permission."